

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 60/2019

AKBAR ALI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 25-03-2021 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
[IN CHAMBER]

For Appellant(s) Dr. Sushil Balwada, AOR (NP)

For Respondent(s) Mr. Ankur Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

None could connect through video conference on behalf of the appellant.

However, in the interest of justice, learned counsel for the appellant is granted two weeks further time, as a last opportunity, to file additional documents failing which the matter may be listed before the regular Bench.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(R.S. NARAYANAN)
COURT MASTER